

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO.1**  
**MUMBAI BENCH**

**Item No.42**

**CA 220/2024 IN CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.07.2024**

**NAME OF THE PARTIES:      UNION OF INDIA V/s INFRASTRUCTURE**  
**LEASING AND FINANCIAL SERVICES**  
**LTD. & ORS**

Sec.241-242 of Companies Act, 2013.

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**ORDER**

1. Adv. Mr. M.S.Bharadwaj is present for peititoner and Adv. Anand Jagmalani is present for Respondent nos, 21 and 2.
2. Ld. Counsel for union submits that they have filed an amendment application, the same is yet to be numbered.
3. The Registry is directed to expedite the numbering of I.A. for effective hearing of the case.
4. List the matter for further consideration on **13.08.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Prajakta